

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6164 of 2021**

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1. Rahul Bhuiyan		
2. Rohit Bhuiyan	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Jitesh Kumar, Advocate
For the State	:	Mr. Nawin Kr. Singh, Addl. P.P.

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Sidhgora P.S. Case No.126 of 2020 instituted under Sections 147, 148, 149, 341, 323, 324, 325, 326, 307 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were the members of an unlawful assembly and being armed with deadly weapons, attempted to commit murder of Gorelal Bhuiya and caused injuries on his head. It is submitted that the allegation against the petitioners is false and drawing attention of this Court to annexure-3 at page no.17-19 of the brief, which is a copy of the certified copy of the petition filed on behalf of the informant and the victim in the court of Judicial Magistrate 1<sup>st</sup> Class, Jamshedpur, it is submitted that therein it has been mentioned that the informant and the victim has settled their dispute with the petitioners with the intervention of well-wishers and friends and now they do not have any grudge or grievance against the

petitioners. It is then submitted that the petitioners are ready and willing to co-operate with the investigation of the case. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide order dated 24.03.2021 in A.B.A. No.1151 of 2021. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Jamshedpur, in connection with Sidhgora P.S. Case No.126 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-